

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.75503 of 2018 (COD)
(On behalf of Appellant)

And

Service Tax Appeal No.75990 of 2018

(Arising out of Order-in-Appeal No.86/Pat/ST/Appeal/2017-18 dated 10.11.2017
passed by Commissioner(Appeals) of CGST & CX, Patna.)

M/s. Abadhesh Kumar Singh

(Saboura Near IOC Gate No.1, P.O. Barauni Oil Refinery, Begusarai-851114.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna

.....Respondent

(C.R. Building (Annex), Birchand Patel Path, Patna.)

APPEARANCE

Shri Tarun Chatterjee, Advocate for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75248/2021

FINAL ORDER NO. 75764/2021

DATE OF HEARING : 25 November 2021

DATE OF DECISION : 25 November 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Applicant/Appellant, seeking condonation of delay in filing the appeal before the Tribunal.

2. In view of the reasons, as mentioned in the Application, the delay in filing the appeal before the Tribunal is condoned and the Miscellaneous Application (COD) is allowed.

3. The Appellant has also filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka

Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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